

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-301
IB-383/ND/2020

IN THE MATTER OF:

Vadanvihaan Imports and Exports Pvt Ltd
Vs
Family of Dry Fruits India Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

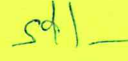
For the Applicant : Mr. Akshay Goel, Mr. Kushal
For the Respondent :

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that affidavit of service has been filed. The same is on record.

None present on behalf of Corporate Debtor. One more opportunity is being granted to Corporate Debtor to appear and file the reply. Let the same be filed three days before the next date of hearing after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **31.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)